

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00314/2019

Dated Wednesday the 13th day of March, Two Thousand Nineteen

PRESENT

**HONBLE Mr.P.MADHAVAN Member(J)
HON'BLE MR.T.JACOB MEMBER (A)**

A. Rajasekaran,
S/o R. Annasamy,
No.74, Carpenter Street,
Pattukottai 614 601.

The address for service of all notices
and processes on the applicant is that of his counsel,
M/s R. Malaichamy,

C. Premkumar,
T.Ramya,
S. Mohana &
T. Ashok Raj

Advocates, No. 151, First Floor,
Thambu Shetty Street,
Chennai 600 001.

.. Applicant

(By Advocate Mr. R. Malaichamy)

Vs.

1. Union of India
Rep. by the Secretary,
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110 001.

2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600 002.

3. The Postmaster General,
Central Region (TN)
Trichy 620 001.

4. The Superintendent of Post Offices,
Pattukkottai Division,
Pattukkottai 614 001. .. Respondents

(Order: Pronounced by Hon'ble Mr. P. Madhavan, Member (J))

Mr.Srinivasan Learned Standing Counsel for the respondents takes notice.

2. Learned counsel for the applicant is heard.

3. This O.A. has been filed for seeking the following reliefs:

1. To direct the respondents to treat the service of the applicant under CCS (Pension) Rules, 1972 notionally treating the applicant as he had been appointed as MTS from the date of occurrence of vacancy of the year 2003 and 2004, also by counting the entire GDS Service, along with regular service for the limited purpose of grant of pension under CCS (Pension) Rules 1972, and,

2. To pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case.

5. Learned counsel for the applicant submits that a similar matter is pending before the Hon'ble Supreme Court in SLP and the law will be finally decided by the Supreme Court.

6. Learned Counsel for the applicant submits that he is ready to wait till the finality of the question of law involved in this case. He has no objection in disposing of this OA subject to the outcome of the SLP pending before the Hon'ble Supreme Court . (in SLPs No. 16767/2016 and 18460/2015). Hence the O.A. is disposed of with the direction to consider the representation of the applicant in the light of the order of the Hon'ble Supreme Court if it goes in favour of the applicant.

12. O.A. is disposed of on the above terms.

**(Mr. T. Jacob)
Member (A)**

**(P. Madhavan)
Member (J)**

sj*

